

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/01344/2018  
Chandigarh, this the 15<sup>th</sup> day of February, 2019**

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**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &**

...

Amit Chandan, age 42 years, s/o Sh. Ramesh Chandan, Post Graduate Teacher (Maths), Kendriya Vidyalaya No. 3, Mamoon Cantt, Pathankot (Punjab), r/o House No. Nil, Professor Colony, Behind SBI Main Branch, Dhangu Road, Pathankot – 145001 (Group B)

**.....Applicant**

**(Present: Ms. Moushmi Mittal, Advocate)**

**Versus**

1. Kendriya Vidyalaya Sangathan, 18 Institutional Area, Shaheed Jeet Singh Marg, New Delhi – 110016 through its Commissioner.
2. Assistant Commissioner (Estt.II/III), Kendriya Vidyalaya Sangathan, Headquarter Office 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi – 110066.
3. Deputy Commissioner, Kendriya Vidyalaya Sangathan, Regional Office Chandigarh, SCO 72-73, Dakshin Marg, Sector 31-A, Chandigarh – 160030.
4. Principal, Kendriya Vidyalaya No. 3, Mamoon Cantt, Pathankot – 145101 (Punjab).
5. Ms. Rita Suri wife of Dr. Raj Anil Suri, working as Post Graduate Teacher (Mathematics), Kendriya Vidyalaya Bhunga, District Hoshiarpur, Punjab, r/o House No. 23, Rose Avenue, Saini Road, Pathankot – 145001.

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**Respondents**

**(Present: Mr. R.K. Sharma, Advocate)**

**ORDER (Oral)  
SANJEEV KAUSHIK, MEMBER (J)**

1. Learned counsel for the respondents has produced a copy of order dated 05.02.2019, which is taken on record. On the basis thereof, he submitted that the transfer order of the applicant has been modified and he has now been transferred to KV No. 1

Pathankot, as prayed by him, therefore, the present O.A. has been rendered infructuous and may be disposed of as such.

2. Learned counsel for the applicant does not dispute the factual position, as noticed hereinabove.
3. Accordingly, the O.A. is disposed of as having been rendered infructuous.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**Dated: 15.02.2019**

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